



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 19 ] HYDERABAD, WEDNESDAY, NOVEMBER 15, 2017.**

**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in Telangana Legislative Assembly on 15th November, 2017.

**L.A. BILL No. 19 of 2017**

**A BILL FURTHER TO AMEND THE TELANGANA  
CHARITABLE AND HINDU RELIGIOUS  
INSTITUTIONS AND ENDOWMENTS ACT, 1987.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2017.

Short title,  
extent and  
commence-  
ment.

(2) It extends to the whole of the State of Telangana.

(3) It shall be deemed to have come into force on the 2<sup>nd</sup> June, 2014.

Amendment  
of section  
65-A.  
Act No.30  
of 1987.

2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (hereinafter referred to as the principal Act), for section 65-A, the following section shall be substituted, namely,-

**“Archakas, other office holders and servants’ salary and other emoluments fund.**

65-A. (1) A fund shall be created and vested in the Commissioner for the purpose of payment of salaries and other emoluments to all such Archakas, office holders and servants of Hindu Religious Institutions published under section 6 of the Act, who have been appointed by competent authorities as per the sanctioned cadre strength following the prescribed procedure.

(2) Every such institution shall pay contribution annually to such fund at the rate prescribed from their annual income as defined under sub-section (5) of Section 65.

(3) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in aid to the fund as may be determined by the Government to be necessary to supplement the contribution of such institutions.

(4) The procedure for collection of contribution to and disbursement from the fund shall be such as may be prescribed.”.

Amend-  
ment of  
section 70.

3. In the principal Act, in section 70,-

(1) in sub-section (1), in clause (b), for sub-clause (i), the following sub-clause shall be substituted, namely,-

“(i) Dhoopa Deepa Naivedhyam which encompasses renovation, preservation, maintenance, donation and

offerings to Hindu Religious Institutions or Endowments, including payment of remuneration to Archakas of Hindu Religious Institutions which are in needy circumstances, and promotion and propagation of purpose and objects connected therewith:

Provided that the amount to be utilized for the above purpose shall not be less than twenty five per centum of the receipts to the said fund during the preceding year;” .

(2) after sub-section (3), the following sub-section shall be added, namely,-

“(4) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the Common Good Fund created under sub-clause (i) of clause (a) of sub-section (1) as may be necessary, from time to time, to achieve the objectives of the fund.” .

## STATEMENT OF OBJECTS AND REASONS

Section 65-A of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Act 30/87) provides that a fund shall be created and vested with the Commissioner for the purpose of payment of salaries and other emoluments to all such Archakas, office holders and servants of Charitable and Hindu religious Institutions and Endowments published under Section 6 of the Act who have been appointed by competent authorities as per the sanctioned cadre strength following the prescribed procedure. Every such institution shall pay contribution annually to such fund at the rate prescribed from their annual income as defined under sub-section (5) of section 65. The procedure for collection of contribution to and disbursement from the fund shall be such as may be prescribed.

Section 65-A as it now stands, thus, provides for creation of a fund from out of annual contributions to be paid by the participating institutions. However, in the post bifurcation scenario, there are very few temples left in Telangana which have sizeable surplus income for the purpose of giving a contribution towards the fund contemplated under section 65-A. On the other hand, preliminary calculations as to the deficit that is required to be met in case PRC 2015 is implemented for the employees, is estimated to be about Rs. 115 crores. Thus, it may not be possible to tap this entire deficit amount by way of contributions from the participating temples. Therefore, it has been proposed to make a provision in section 65-A to the effect that Government may on a request submitted in this regard by the Commissioner, or otherwise provide such grant-in-aid to the fund as may be determined by the Government to be necessary to supplement the contribution of such institutions.

In this regard, it is expected that the financial commitment on Government would be about 115 crores. per annum and the same would increase or decrease in relation to the income of the participating temples.

Section 70 (1) (b) of the present Act provides that the CGF created in respect of Hindu Charitable and Religious Institutions and Endowments shall be utilized for the following purposes:-

(i) Dhoopa Deepa Naivedhyam which encompasses renovation, preservation and maintenance including payment of salaries to Archakas of Hindu Charitable and Hindu Religious Institutions or Endowments which are in needy circumstances and promotion and propagation of purpose and objects connected therewith:

Provided that the amount to be utilized for the above purpose shall not be less than twenty five per centum of the receipts to the said fund during the preceding year.

(ii) Establishment and maintenance of vedapathasalas and schools for the training in archakathwam, adhyapakathwam, vedaparayanikatwam, silpam, vaidyam or like services;

(iii) Construction of new temples and Kalyanamandapams:

Provided that the amount to be utilized for the purposes mentioned in item (ii) in any year shall not be less than twenty per centum of the receipts to the said fund during the preceding year.

At present an amount of Rs. 6000/- per month, Rs. 2000/- towards Dhoopa Deepa Naivedyam and Rs. 4000/- towards remuneration of Archaka, is being paid as Dhoopa Deepa Naivedyam aid under this provision to 1805 institutions. Thus, the provision is essentially intended to cover remuneration to Archakas who are conducting rituals in remote temples without any self income. The job is mostly part time and hence the term of "salary" here is not appropriate and is therefore proposed to be substituted with the term "remuneration".

It is also incidentally proposed to clarify that the CGF created in respect of Hindu Charitable and Religious Institutions and Endowments can also be utilized for the purpose of donations and offerings to Hindu Religious Institutions or Endowments.

Consequent to the bifurcation of the State there are very few temples left in Telangana which have sizeable income for the purpose of making contributions towards the CGF constituted under section 70 of the Act. On the other hand, a large number of works have been earlier sanctioned under the C.G.F. in connection with construction and repairs of temples. Also, the remuneration under the Dhoopa Deepa Naivedyam Scheme has been enhanced from Rs.2,500/- to Rs.6000/- per month in respect of 1805 temples after formation of Telangana State. The monthly grant on account of this scheme is Rs.1.00 crore. Consequently, there has been depletion in the corpus of the C.G.F. In these circumstances, keeping in view the large demand from various sections, budgetary support has been provided during the financial years 2016-17 and 2017-18.

Accordingly, it has been proposed to incorporate suitable provision in the Act by way of adding sub-section (4) under section 70 of the Act to the effect that Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the C.G.F. created under sub-clause (i) of clause (a) of sub-section (1) as may be necessary from time to time to achieve the objectives of the fund.

This bill seeks to give effect to the above decisions.

**A. INDRA KARAN REDDY,**  
Minister for Housing, Law and Endowments.

## FINANCIAL MEMORANDUM

### **Section 65-A**

The Bill seeks to amend Section 65-A and Section 70 (1) (b) (i) of the Telangana Charitable and Hindu Religious and Endowments Act, 1987.

It is proposed to make a provision in Section 65-A to the effect that ***Government may on a request submitted in this regard by the Commissioner, or otherwise provide such grant-in-aid to the fund as may be determined by the Government to be necessary to supplement the contribution of such institutions.***

It is expected that the financial commitment on Government in this regard would be about **Rs.115 Crores** per annum and the same would vary with the increase or decrease in the income of the participating temples.

### **Section 70-A**

Consequent to the bifurcation of the State there are very few temples left in Telangana which have sizeable income for the purpose of making contributions towards the CGF constituted under Section 70 of the Act. On the other hand, a large number of works have been earlier sanctioned under the C.G.F. in connection with construction and repairs of temples. Also, the remuneration under the Dhoopa Deepa Naivedyam Scheme has been enhanced from Rs.2,500/- to Rs.6000/— per month in respect of 1805 temples after formation of Telangana State. The monthly grant on account of this scheme is Rs.1.00 crore. Consequently, there has been a depletion in the corpus of the C.G.F. In the circumstances, keeping in view the large demand from various sections, budgetary support has been provided during the financial year 2016-17.

Hence, it is proposed to incorporate suitable provision in the Act by way of adding sub-section (4) under section 70 of the Act to the effect that Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the C.G.F. created under sub-clause (i) of clause (a) of sub-section (1) as may be necessary from time to time to meet the objectives of the fund.

It is expected that the financial commitment on Government in this regard would be about **Rs.50.00 Crores** per annum.

**A. INDRA KARAN REDDY,**  
Minister for Housing, Law and Endowments.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 2 of the Bill authorize the Government to make rules in respect of the matters specified therein and generally to carryout the purposes of the Act. All such rules so made or notifications issued, which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

**A. INDRA KARAN REDDY,**  
Minister for Housing, Law and Endowments.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Bill, 2017, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**A. INDRA KARAN REDDY,**  
Minister for Housing, Law and Endowments.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.